

ITEM NO.22

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).14533/2022

(Arising out of impugned final judgment and order dated 16-08-2022 in WP(C) No. 195/2010 passed by the High Court of Delhi at New Delhi)

INDIAN OLYMPIC ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(WITH IA No. 184339/2022 - APPLICATION FOR PERMISSION, IA No. 184333/2022 - APPLICATION FOR PERMISSION, IA No. 96529/2023 - APPLICATION FOR PERMISSION, IA No. 201964/2022 - APPLICATION FOR TAKING ON RECORD, IA No. 91992/2023 - APPLICATION FOR TAKING ON RECORD, IA No. 87308/2023 - APPLICATION FOR TAKING ON RECORD, IA No. 176641/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 187444/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 119945/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 99172/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 169190/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 96217/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 119976/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 16525/2023 - CLARIFICATION/DIRECTION, IA No. 175040/2022 - CLARIFICATION/DIRECTION, IA No. 170431/2022 - CLARIFICATION/DIRECTION, IA No. 184150/2022 - CLARIFICATION/DIRECTION, IA No. 180548/2022 - CLARIFICATION/DIRECTION, IA No. 5332/2023 - DOCUMENT TAKEN ON RECORD, IA No. 118333/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 176638/2022 - INTERVENTION APPLICATION, IA No. 184366/2022 - INTERVENTION APPLICATION, IA No. 16523/2023 - INTERVENTION APPLICATION, IA No. 119944/2022 - INTERVENTION APPLICATION, IA No. 180545/2022 - INTERVENTION APPLICATION, IA No. 119975/2022 - INTERVENTION/IMPLEADMENT, IA No. 99171/2023 - INTERVENTION/IMPLEADMENT, IA No. 5326/2023 - INTERVENTION/IMPLEADMENT, IA No. 141334/2022 - INTERVENTION/IMPLEADMENT, IA No. 184149/2022 - INTERVENTION/IMPLEADMENT, IA No. 201956/2022 - INTERVENTION/IMPLEADMENT, IA No. 188393/2022 - INTERVENTION/IMPLEADMENT, IA No. 118350/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 119939/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 189845/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 16790/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 138824/2022 - VACATING STAY)

WITH

SLP(C) No. 16507/2022 (XIV)

(WITH IA No. 133401/2022 - EX-PARTE AD-INTERIM RELIEF, IA No. 129680/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 129678/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 27750/2022 (XIV)

(WITH IA No. 132849/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 137590/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 133827/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 132847/2022 - PERMISSION TO FILE SLP)

Diary No(s). 27967/2022 (XIV)

(WITH IA No. 193485/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 141604/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 141982/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 141603/2022 - PERMISSION TO FILE SLP)

Diary No(s). 30030/2022 (XIV)

(WITH IA No. 141951/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 141984/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 141950/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 141952/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES, IA No. 141949/2022 - PERMISSION TO FILE SLP)

Diary No(s). 30124/2022 (XIV)

(WITH IA No. 141964/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 141983/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 141965/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 141963/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES, IA No. 141961/2022 - PERMISSION TO FILE SLP)

Date : 17-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Radhika Gupta , AOR  
Mr. Akshay Kumar, Adv.

Mr. Harishikesh Baruah, Adv.  
Ms. Astha Sharma, AOR  
Mr. Akshay Kumar, Adv.  
Ms. Mantika Haryani, Adv.  
Mr. Shreyas Awasthi, Adv.

Mr. P.V. Dinesh, Adv.  
Mr. Zulfiker Ali P. S, AOR  
Mr. Augustine Peter, Adv.  
Mr. Faisal M. Aboobacker, Adv.  
Ms. Lakshmi Sree P., Adv.

Mr. Debesh Panda, AOR  
Mr. Javedur Rahman, AOR

Mr. Atmaram Nadkarni, Sr. Adv.  
Mr. Vikash Singh, Adv.  
Ms. Awantika Manohar, AOR

**For Respondent(s)**

Mr. K M Nataraj, A.S.G.  
Mr. Kanu Agarwal, Adv.  
Mr. Mayank Pandey, Adv.  
Mr. Vatsal Joshi, Adv.  
Mr. Shantanu Sharma, Adv.  
Mr. Amrish Kumar, AOR

Mr. Aakarsh Kamra, AOR

Mr. Rahul Mehra, respondent-in-person

Mr. Gopal Sankaranarayanan, Sr. Adv.  
Mr. Anuj Tyagi, AOR  
Ms. Maitry Kakade, Adv.  
Mr. Abhijeet Awasthi, Adv.  
Mr. Hemant Phalpher, Adv.  
Mr. Nishit Agrawal, Adv.  
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Mr. Keshav Mittal, Adv.  
Ms. Sabarni Som, Adv.

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Mr. P. Santhosh Kumar, Adv.  
Mr. P. Mallesh, Adv.

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Mr. Rajesh Inamdar, Adv.  
Mr. Pai Amit, AOR  
Mr. Abhiyudaya Vats, Adv.  
Ms. Pankhuri Bhardwaj, Adv.  
Ms. Bhavana Duhoon, Adv.

Mr. Satya Kam Sharma , AOR

Ms. Meenakshi Arora, Sr. Adv.  
Mr. Sumeer Sodhi, AOR  
Mr. Tejeshwar Singh, Adv.  
Mr. Gaurav Arora, Adv.

Ms. Radhika Gupta , AOR  
Mr. Hrishikesh Baruah, Adv.  
Mr. Parth Goswami, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Sufficient time has already been granted by this Court for objections to be submitted to the Constitution of the Indian Olympic Association, which has been drafted by Justice L Nageswara Rao, a former Judge of this Court.
- 2 In order to furnish a final opportunity to any party which is desirous of filing objections, we extend time to do so by a period of two weeks. All such objections shall be communicated to Mr K M Nataraj, Additional Solicitor General . The Additional Solicitor General shall collate all the objections in terms

of the previous order dated 5 April 2023 and submit a tabulated statement before this Court before the next date of listing to facilitate the disposal, which shall also be emailed to cmvc.dyc@gmail.com. Copies of the objections shall be shared with counsel for the contesting parties.

- 3 The pendency of these proceedings shall not stay any proceedings which may be pending before the High Courts in relation to other sports federations.
- 4 List the proceedings on 11 August 2023.
- 5 SLP(C) Nos 30748-30749 of 2017 (All India Football Federation v Rahul Mehra and Ors) shall also be listed with the present proceedings.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**